

**[TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART II,
SECTION 3, SUB-SECTION (ii)]**

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

New Delhi, the 20th July, 2007
29 Asadha, 1929 Saka.

NOTIFICATION NO. 71/2007-Customs (N.T.)

S.O. (E). - In exercise of the powers conferred by sub-section (1) of section 4 and sub-section (1) of section 5 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby appoints the Commissioner of Customs, (Exports), Jawaharlal Nehru Custom House, Nhava Sheva, to act as a common adjudicating authority to exercise the powers and discharge the duties conferred or imposed on,

- (i) the Commissioner of Customs (General and Container Freight Station, Mulund), Mumbai;
- (ii) the Commissioner of Customs Customs House, Tuticorin; and
- (iii) the Commissioner of Customs(Import), New Custom House, Mumbai

for the purpose of adjudicating the matters relating to Show Cause Notice pertaining to M/s Krishna Trading Company, 604, 6th Floor, Centre Point, Ring Road, Surat and others issued, vide, F.No. DRI/AZU/INV-06/Krishna/2005, dated the 5th February, 2007, by the Additional Director General, Directorate General of Revenue Intelligence, Zonal Unit, Repen Bungalow, Jain Merchant Society, Near Mahalaxmi Cross Road, Paldi, Ahmedabad- 380007.

[F.NO.437/ 19 /2007-Cus.IV]
(Anupam Prakash)

Under Secretary to the Government of India